

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
COURT 1**


(MP) CP(IB) 33 of 2020

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2020**

Name of the Company: Star Protection Pvt Ltd  
V/s  
P D Agarwal Infrastructure Ltd

Section: Section 7 of Insolvency & Bankruptcy Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	PRANAV TIARKAR	Adv.	oe	
2.				

**ORDER**

The Petitioner is represented through its respective Learned Counsel.


The proof of despatch of copy of the petition on the Respondent is filed.

The petitioner as well as the registry are directed to issue notice upon the Respondent along with a copy of order under acknowledgement and shall file the proof of service.

The Respondent shall file its objections, if any within two weeks by serving an advance copy to the Petitioner.

List the matter on 27.03.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(MANORAMA KUMARI)  
MEMBER (JUDICIAL)

Dated this the 21st day of February, 2020.